

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 108**  
**IB-934(PB)/2019**

**IN THE MATTER OF:**

Mathew Varghese and Ors. ... Petitioners/Applicant  
Vs  
Pal Infrastructure and Developers Pvt. Ltd. ... Respondent

**SECTION: Under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 16.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner: Mr. Priyadarshi Gopal, Advocate

**ORDER**

The service to the respondent company and as well as other respondent could not be completed by speed post as the envelopes have returned back. On one of the envelopes the address to the company bears the endorsement 'left' and it is dated 24.04.2019. Even an affidavit under Section 65B of the Indian Evidence Act showing that an email has not been sent on the email-id as given in the Master Data.

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In view of the above, we direct that steps for substituted service be taken as per Rule 38 of the National Company Law Tribunal Rule, 2016 read with Order V Rule 20 of the Code of Civil Procedure.

List for further consideration on 13.06.2019.

Sdl

**(M. M. KUMAR)**  
**PRESIDENT**

Sdl

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

16.05.2019  
Shammy